

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-174-2020

AND

LD-VC-CW-175-2020

KASHINATH JAIRAM SHETYE. **...Petitioners.**

Versus

GCZMA AND ORS. **.... Respondents.**

Mr. Nigel Da Costa Frias, Advocate for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Ms. Sapna Mordekar,
Additional Government Advocate for the Respondents.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ.**

Date : 07th September, 2020

P.C.

Not before the Bench of which one of us (M. S. Sonak,)
is a party. This is because 2 of the Respondents in LD-VC-CW-174-
2020 are close relations.

2. Mr. Costa Frias points out that there is yet another

matter, i.e. LD-VC-CW-154-2020 which raises similar issues which is now posted for 14th September 2020.

3. The said matter may also be not placed before the Bench of which one of us (M.S.Sonak, J) is a party.

4. Liberty is however granted to the Petitioner to move the matters before the alternate bench.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.